

The rate of deposit growth of Indian Banks and Foreign Banks for the years ending March 1990 and March 1991 are given below :—

| Year | Indian Banks | Foreign Banks |
|------|--------------|---------------|
| 1990 | 17.83% | 46.57% |
| 1991 | 15.76% | 35.86% |

VIOLATION OF DIRECTIVES OF ELECTION COMMISSION BY OFFICIALS

1394. DR. KARTIKESWAR PATRA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of officials who were alleged to have violated the directives of the Election Commission during the Tenth Lok Sabha elections, State-wise;

(b) the action taken by the Government against them; and

(c) if no action has been taken, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) and (b) A statement containing the requisite information is given below.

(c) Does not arise.

STATEMENT

| Name of State | No. of officials who violated Commission's directives | Action taken |
|------------------|---|---|
| 1 | 2 | 3 |
| 1. Bihar | 3 | In two cases notices were issued under Section 28-A of the Representation of the People Act, 1951 as to why disciplinary action should not be taken against them. In the third case the Returning Officer was replaced. |
| 2. Karnataka | 1 | The Returning Officer was removed and another Returning Officer was appointed in his Place. |
| 3. Kerala | 1 | Commission placed on record its serious displeasure. |
| 4. Uttar Pradesh | 5 | Notices were issued to 5 officers under Section 28A of the Representation of the People Act, 1951. On receipt of their explanation, Commission decided to drop further action. |
| 5. Assam | 2 | Notices have been issued to officers concerned. |

The information in respect of other States and union Territories is Nil.